

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IA(I.B.C)/2555(CH)2023

IA(I.B.C)/941(CH)2024

IA(I.B.C)/1115(CH)2024

And

CP (IB) No. 134/Chd/Hry/2021

IN THE MATTER OF
Vikas Mittal

...Petitioner-Financial Creditor

Versus

M/s Swatik Homebuild Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 09.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 06.06.2024.

Sd/-
Court Officer